

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1046 OF 2019**

IN THE MATTER OF:

MAHESH CHANDRA SAXENAAPPLICANT
VERSUS
STATE OF UTTAR PRADESH & ORSRESPONDENTS

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FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent No. 5/M/s Advant Navis Business Park
139, Setalvad Block,
Supreme Court, New Delhi-110001
Mob:+91-9312061203

Dated: 23.02.2026 E-mail: utkarsh.sharma7@gmail.com

Application reveals that a very limited grievance has been raised qua the Answering Respondent.

3. That when the Original Application came up for hearing before this Hon'ble Tribunal on 20.12.2019, this Hon'ble Tribunal was pleased to constitute a Joint Committee, comprising of representatives from the Uttar Pradesh Pollution Control Board [UPPCB], Central Pollution Control Board [CPCB], District Magistrate [Gautam Buddha Nagar], Noida Authority and the Central Ground Water Authority [CGWA] and call for a factual report to be submitted by the Joint Committee.
4. That a report dated 26.02.2020 came to be filed by the Joint Committee, highlighting certain deficiencies in the rain water harvesting pits present at the site of the Answering Respondent. On the basis of the assessed deficiencies, the Joint Committee, comprising of experts, recommended that a compensation of Rs. 12,60,000/- may be imposed on the Answering Respondent. The said compensation was presumably computed by the Joint Committee on the basis of the formula devised by the CPCB, which had received approval from the Hon'ble Tribunal. However, this Hon'ble Tribunal, vide order dated 19.06.2020, was pleased to direct that an interim compensation of Rs. 25,00,000/- may be deposited by the Answering Respondent.

5. That pursuant to a recovery certificate being issued, an Environmental Compensation of Rs. 12,60,000/- was recovered from the Answering Respondent by the District Magistrate, Gautam Buddha Nagar, with the said fact also being brought to the notice of this Hon'ble Tribunal through the Compliance Affidavit filed on behalf of the UPPCB on 02.11.2020.
6. That aggrieved by the fact that the Answering Respondent, despite having an unblemished record and being one of the pioneers of adopting environmental friendly measures in the real estate sector, had been indicted for an isolated incident, the circumstances behind which had been duly explained and clarified to the authorities, and was being visited with extremely unfair and disproportionate consequences, the Answering Respondent preferred an Appeal, the same being Civil Appeal No. 3074/2020, before the Hon'ble Supreme Court of India against the order dated 19.06.2020 passed by this Hon'ble Tribunal. The Civil Appeal came up for admission before the Hon'ble Supreme Court on 02.11.2020, when the Hon'ble Supreme Court issued notice in the Civil Appeal and stayed the operation of the order dated 19.06.2020 passed by this Hon'ble Tribunal.
7. That the Appeal thereafter remained pending before the Hon'ble Supreme Court and came up for final hearing on

26.03.2025, when the Hon'ble Supreme Court allowed the Civil Appeal and while partly setting aside the order dated 19.06.2020 passed by this Hon'ble Tribunal, the Hon'ble Supreme Court directed the parties, including the Answering Respondent, to be heard by this Hon'ble Tribunal and for the proceedings in the present Original Application to continue before this Hon'ble Tribunal. The Hon'ble Supreme Court further directed that the compensation already deposited by the Answering Respondent shall abide by the outcome of the present Original Application.

8. That subsequent to the passing of the judgment passed by the Hon'ble Supreme Court, this Hon'ble Tribunal, vide order dated 05.05.2025, issued notice to the respondents, including the Answering Respondent, directing them to file a reply to the Original Application. The present reply is being filed in compliance of the order dated 05.05.2025 passed by this Hon'ble Tribunal.
9. That it is respectfully submitted that the Joint Committee Report dated 26.02.2020 does not present and project the facts in the correct perspective and completely ignores and overlooks the response and explanations, which had been put forth by the Answering respondent before the Joint Committee and the various authorities.

10. That even at the time of the surprise inspection of the site of the Answering Respondent on 14.01.2020, a detailed explanation had been put forth by the project manager of the Answering Respondent and it had been brought to the attention of the Joint Committee that one of the cooling towers at the site of the Answering Respondent had been dismantled for replacement on the previous evening, as a result of which the dismantled tower was lying on the roof of one building and some sludge from the debris of the cooling tower inadvertently flowed along with the rain water, accumulated as a result of heavy rains that had taken place on the previous night (13.01.2020), into the rain water harvesting pits, and it was this sludge which had been observed as lying in the pits by the Joint Committee. However, the said explanation, which was easily capable of being verified by the Joint Committee, was not even taken note of by the Joint Inspection Committee and thus has not even been placed before this Hon'ble Tribunal.
11. That in the Joint Committee Report, the allegations in respect of violation of environmental norms against the Answering Respondent are two-fold. Firstly, the Answering Respondent has been accused of illegally abstracting ground water from a tube well located within its premises without a valid consent from the Central Ground Water Authority (CGWA). Secondly, it was alleged that the sample of effluent being discharged in the Rain Water Harvesting

(RWH) Pits was sent for testing and the different parameters are not as per the norms prescribed by the CPCB.

12. That before responding to the allegations levelled against the Answering Respondent, it is important to highlight the nature of the work done by the Answering Respondent. The Answering Respondent is a business park constructed in the city of Noida which houses the offices of several reputed companies like Samsung, KPMG etc. It is important to highlight that no industrial activity takes place within the premises of the Answering Respondent. The buildings constructed at the site of the Answering Respondent have been constructed with the latest technology and the best environmentally friendly practices have been adopted in the construction of the business park. The buildings in the business park of the Answering Respondent have consistently been provided the highest ratings and certification by the Indian Green Building Council (IGBC), with the latest certificate, valid for three years, having been issued in May, 2024.

True copy of Certificate, issued in favour of the Answering Respondent by the Indian Green Building Council in May, 2024, is annexed and marked as **Annexure R-5/1**.

13. That it is relevant to point out that this certification is issued to a building on achieving very stringent Green Building Standards and very few buildings all over the

country have the Gold Certification, which itself is indicative of the belief of the owners of the Answering Respondent that commercial interests should be pursued in a responsible manner and protection and preservation of the environment should be considered of paramount importance. It is apposite to mention that the Answering Respondent has also taken on lease land admeasuring 0.73 acres around its premises from the Noida Development Authority and has developed it as a green belt, in furtherance of its objective of conserving the environment.

14. That in response to the first allegation of illegal abstraction of ground water by the Answering Respondent, it is submitted that the water used in the business park of the Answering Respondent is mostly for the purpose of the use of the occupants or for the Heating, Ventilation and Air Conditioning (HVAC) System. Most of the requirement of the premises is fulfilled by means of recycling the used water through the 600 KLD capacity Sewage Treatment Plant (STP) installed at the premises of the Answering Respondent. An ultra- filtration plant has also been installed at the premises of the Answering Respondent to further purify the treated water discharged from the STP. It is the treated water which is used for the purpose of horticulture, flushing, HVAC etc. and the fresh water, obtained through the surface water supply provided by

NOIDA, is mostly used for providing drinking water to the occupants and visitors and in the restaurants.

15. That at the time of beginning of operations of the business park of the Answering Respondent, a valid NOC, bearing No. 21-4(113)/NR/CGWA/2007-225, had been issued in the name of the Answering Respondent on 14.01.2008 by the CGWA for a period of five years, in respect of withdrawal of 200 cubic meters of ground water per day. Three tube wells, along with meters, were installed at the site of the Answering Respondent for the purpose of drawing ground water subsequent to obtaining the NOC from the CGWA. When the NOC from the CGWA was about to expire, the Answering Respondent applied for the renewal of the same in the year 2013. However, CGWA just kept sitting over the Application submitted by the Answering Respondent and did not send any response to the Answering Respondent in respect of the Application. As a consequence, the Answering Respondent also applied for a connection with the Noida Development Authority for surface water supply to meet its needs. The first connection was obtained from the Noida Authority by the Answering Respondent in 2015 and the second one in 2019, post construction of the new buildings.
16. That since the surface water supply provided by the Noida Authority, along with the treated water from the STP

installed at the site of the Answering Respondent, were largely adequate to meet the water requirements of the Answering Respondent, two of the tube wells at the premises of the Answering Respondent were sealed and abandoned by it in the year 2015 itself. One tube well was retained only as a backup measure in order to meet emergent situations which might arise due to disruption in the water supply by the Noida Authority, but the same also became virtually defunct because of non-usage. Very insignificant quantity of water was abstracted from the lone tube well remaining at the site of the Answering Respondent, a fact capable of being easily established from the meter readings of the said tube well.

17. That it is relevant to mention that subsequent to applying in 2013, the Answering Respondent had applied to the CGWA for a NOC again in 2015 but on that occasion as well, despite repeated follow-up, no response was forthcoming from CGWA, which is indicative of the lackadaisical manner in which the agency functions. The Answering Respondent has again applied to the CGWA for a NOC in the year 2020. CGWA, in order to cover its faults and inaction, sent a show-cause notice dated 24.02.2020 to the Answering Respondent, subsequent to the inspection on 14.01.2020, which was duly responded to by the Answering Respondent on 13.03.2020, highlighting the correct factual position and also informing CGWA that as per its direction, the lone

remaining tube well at the site of the Answering Respondent has also been sealed. Hence, as is evident from the above submissions, the allegation of illegal abstraction of large quantities of water levelled against the Answering Respondent is completely unfounded.

True copy of Show-Cause Notice dated 24.02.2020, issued to the Answering Respondent by the CGWA, is annexed and marked as **Annexure R-5/2**.

True copy of response dated 13.03.2020, submitted by the Answering Respondent to the CGWA, is annexed and marked as **Annexure R-5/3**.

18. That in response to the second allegation levelled against the Answering Respondent, it is submitted that as has been mentioned earlier, there was heavy rain on 13.01.2020, the night previous to the day of the surprise inspection by the joint inspection committee, because of which water had got accumulated on the roof and had inadvertently ended up getting mixed with the dirt depositions on the dismantled cooling tower and flowing into the rain water harvesting pits. This was pointed out to the inspection committee but the committee did not take note of the said fact. It was also pointed out that in the ordinary scenario, there is no possibility of such a thing happening as the blow down from the erect cooling tower is expelled directly from the building

through the storm water drain and there is no interaction with the rain water harvesting pit whatsoever.

19. That it was also told to the committee that the rain water harvestings pits are cleaned periodically as a maintenance measure and the Answering Respondent has been subjected to regular inspections and has never been found to have flouted any norms. Even subsequent to the inspection, the rain water harvesting pits were cleaned and more than one month later, sample of the water collected in the pits was sent for inspection to a government accredited lab and the report reflected that the parameters are well within the prescribed norms. Other reports of subsequent dates have also indicated the parameters to be within the prescribed norms. These reports have also been sent to the UPPCB by the Answering Respondent.

20. That it is further submitted that despite the fact that the correct facts were intimated to the committee, the committee, instead of recording the correct facts in its report, has come to the patently erroneous conclusion that the water in the rain water harvesting pits is not clean because of the discharge of domestic effluents such as floor washing water, road washing water etc. into the rain water harvesting pits, which is not permissible. The said conclusion has got absolutely no foundation in fact and is completely baseless. No domestic effluent has ever been

discharged into the rain water harvesting pits at the site of the Answering Respondent and great care is taken to prevent that from happening. The management of the Answering Respondent regards water as an extremely valuable resource and it ensured that the best water conservation techniques are adopted at the site of the Answering Respondent and STP treated water is used for as many tasks as possible in order to prevent any wastage of water.

21. That a Show-Cause Notice dated 31.01.2020 was also issued by the UPPCB to the Answering Respondent under the Water (Prevention and Control of Pollution) Act, 1974, informing it that the different parameters in the sample, collected from the rain water harvesting pit at the site of the Answering Respondent during the inspection on 14.01.2020, are higher than the prescribed parameters and directing the Answering Respondent to explain as to why action should not be taken against it. The letter was received by the Answering Respondent only on 10.02.2020, with a response being sent to the UPPCB on 24.02.2020.

True copy of Show-Cause Notice dated 31.01.2020, issued to the Answering Respondent by the UPPCB, is annexed and marked as **Annexure R-5/4**.

True copy of response dated 24.02.2020, submitted by the Answering Respondent to the UPPCB, is annexed and marked as **Annexure R-5/5**.

22. That as has been demonstrated above, both the allegations, that have been levelled against the Answering Respondent in the joint inspection committee report dated 26.02.2020, are unsupported by facts, and inexplicably, some facts have been deliberately concealed from this Hon'ble Tribunal by the committee. This Hon'ble Tribunal, in its order dated 19.06.2020, also seems to have proceeded on the basis that ground water supplied by the Noida Authority is being used by the Answering Respondent for horticulture basis, which is factually incorrect as only STP Treated Water is being used for horticulture purposes at the site of the Answering Respondent, in terms of the orders passed by this Hon'ble Tribunal in this regard.
23. That the Answering Respondent has functioned with full responsibility since its inception and states with unflinching authority that it is not indulging in any pollution of any kind. It has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory licences, clearances and certificates from the regulatory authorities and considers the same as part of

responsibly conducting its mercantile interests with the highest standards of probity and ethics. The Answering Respondent is further willing to subject itself to the most stringent environmental standards and has even requested the UPPCB and other authorities to conduct inspections as and when they desire.

24. That the Answering Respondent has always functioned with a valid Environmental Clearance, with the first Environmental Clearance being issued to the Answering Respondent on 30.04.2008 and the second Environmental Clearance, to undertake expansion, being issued on 02.09.2016. The Answering Respondent has also always operated with a valid consent to operate, under the relevant statutes, from the UPPCB, with the latest Consolidated Consent to Operate, under the Air Act and the Water Act, having been issued to the Answering Respondent on 01.11.2023, with a validity from 01.01.2024 to 31.12.2028.

True copy of Environmental Clearance dated 02.09.2016, issued in favour of the Answering Respondent, is annexed and marked as **Annexure R-5/6**.

True copy of Consolidated Consent to Operate dated 01.11.2023, issued in favour of the Answering Respondent, is annexed and marked as **Annexure R-5/7**.

25. That the Answering Respondent is fully conscious and supportive of the fact that the polluter pays principle is an important tool to address environmental violations. Seeing a polluter being made to pay for its offences instils confidence and a sense of justice in the society. However, it is important that this principle is applied in a fair and objective manner and not arbitrarily, as unjustified and unfair application of the same will demoralize entities such as the Answering Respondent, which are functioning in full compliance of the environmental norms and are aiding in protection and preservation of the environment.
26. That this Hon'ble Tribunal, vide its order dated 19.06.2020, has also asked the same joint committee, with the addition of a representative from the Indian Institute of Technology, Delhi, to assess the quantity of water drawn illegally and the compensation payable and to suggest remedial measures in respect of the functioning of the rain water harvesting systems. The Answering Respondent undertakes to offer full co-operation to the committee in the said endeavour and it shall strive to demonstrate to the committee that no illegality has been committed on its part.
27. That the Answering Respondent is deeply aggrieved by the fact that it has been labelled as a polluter by the joint committee. As has been indicated in the submissions above, there was a small accident of a small quantity of dirt

deposition on the dismantled cooling tower inadvertently flowing into the rain water harvesting pits due to the heavy rains that took place on the night before the inspection, regarding which immediate remedial action was taken by the Answering Respondent by cleaning the pits. Apart from that, the record of the Answering Respondent in respect of environmental compliance has been impeccable and the buildings at the site of the Answering Respondent enjoy the highest levels of green certification.

28. That it is respectfully submitted that compliance of all conditions, related to the various consents and permissions granted to the Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same are submitted with the concerned agencies, including the UPPCB.
29. That it is manifestly clear from the above submissions that the Answering Respondent is fully compliant and has all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation.

30. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent No. 5/M/s Advant Navis Business Park
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Supreme Court, New Delhi-110001
Mob:+91-9312061203

Dated: 23.02.2026

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.1046 OF 2019

IN THE MATTER OF:

MAHESH CHANDRA SAXENA

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Sunil Pipalwa, S/o Sh. Mahavir Prasad Khandal, aged 58 years, R/o Villa no. 10, ATS Greens Paradiso, Sector C-4, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh-201310, do hereby solemnly affirm and declare as under:-

1. That I am the Chief Operating Officer of the Respondent Company and am fully conversant with the facts of the present case. I am also the Authorized Signatory of the Respondent Company and am fully competent to affirm this Affidavit.
2. That I have gone through the contents of the accompanying Reply and I have understood the contents of the same. The Reply has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by the Respondent Company.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

For ADVANT IT PARK PVT. LTD.

DEPONENT

Authorized Signatory

Sunil Pipalwa

VERIFICATION

Verified at Gautam Buddha Nagar on this day of February, 2026 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.



ATTESTED

ND
Narendra Narayan Agnihotri
Advocate (Notary)
R. No. 2320
NOIDA G. B. Nagar

For ADVANT IT PARK PVT. LTD.

DEPONENT

Authorized Signatory

Sunil Pipalwa

23 FEB 2026



Indian Green Building Council (IGBC)

hereby certifies that

Advant IT Park

Sector 142, Noida

(IGBC Registration No. GEB 24 1296)

*has successfully achieved the Green Building Standards required for
the following level of certification under the*

IGBC Green Existing Buildings Rating System

Gold

04 November 2024

(This certification is valid for next 3 years)

Handwritten signature of B Thiagarajan.

B Thiagarajan
Chairman, IGBC

Handwritten signature of K S Venkatagiri.

K S Venkatagiri
Executive Director, CII-Godrej GBC



TRUE COPY

CENTRAL GROUND WATER AUTHORITY
[Constituted under section 3(3) of Environment (Protection) Act, 1986]

File No. 21-4/ No NOC/M/s Advant Navis Business Park/UP/2020- 581

Date- 24 FEB 2020

SHOW-CAUSE-NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forest number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1121(E), dated the 13th May, 2010, for the purposes of regulation and control of groundwater development and management in the whole of India with powers to take measures to protect ground water resources.

And whereas, the Authority in exercise of its powers and functions under clause (v), sub-section (2) of section 3 has accorded NOC with such conditions/ restrictions and safeguards and granted sufficient time for compliance of conditions/safeguards.

And whereas, during the course of joint inspection carried by CPCB, CGWA and UPPCB on 14.01.2020 in respect to Honorable NGT, OA No. 1046/2019 dated 20.12.2019 your Unit has been found to have contravened (by not complying with the mandatory conditions of NOC)/shortcomings noticed, warranting action as per the provisions of Environment (Protection) Act, 1986 and for violation of conditions of NOC/Guidelines:

1. One (1) no. of tube well is used for ground water abstraction without valid NOC.
2. The tube well may be sealed immediately and photograph to be sent to regional office, Lucknow.
3. It has been found that you are discharging domestic waste water continuously in rainwater harvesting pits which should be stopped immediately.

Now therefore, the Authority in exercise of powers under section 19 of the Environment (Protection) Act, 1986 hereby direct you to show cause as to why a complaint against your project should not be registered with National Green Tribunal for violation of provisions of Section 15 and 16 of the Environment (Protection) Act, 1986. You are hereby advised to submit compliance of above advice immediately, in any case not later than 7 days from the date of receipt of this notice, failing which the Authority shall proceed against you as per law, at your own risk, cost and responsibility, including withdrawal.

Y.B. Kaushik

(Y.B. Kaushik)
Regional Director

✓ M/s Advant Navis Business Park
Plot No.7 noida sec-142
Distt- Gautam Buddha Nagar
Uttar Pradesh- 201305.

Copy to:

1. The Member Secretary, CGWA, Gallery No. 18/11 Jamnagar House, Man Singh Road New Delhi- 110011 for information.
2. The District Magistrate, G – 33, Tulsī Marg, G Block, Pocket G, Sec – 27, Noida, Uttar Pradesh-201301 for information.
3. The Regional Officer, Block F, Beta II, Greater Noida, Uttar Pradesh-201308.


TRUE COPY


Advant I.T. Park Pvt. Ltd.

 Plot No. 7, Sector-142,
 Expressway, Noida - 201 305 (U.P.)

Tel : 91-120-2459800-801

Fax : 91-120-2459850

Email : info@advantindia.com

Web : advantindia.com

CIN No. : U72200DL2004PTC130799

ANNEXURE R-5/3
Dr.Y. B. Kaushik,
Date: March 13, 2020
**Regional Director,
 Central Ground Water Authority,
 Northern Region, Bhujal Bhawan
 Sector B, Sitapur Road Yojna,
 Lucknow 226021**
Dear Sir,
Sub:- Reply to Show Cause notice dated 24th Feb 2020, received on 8th March
Ref:- File no. 21-4/No NOC/M/s Advant Navis Business Park/UP/2020-581

With reference to above, please find enclosed herewith our pointwise submission for your kind consideration: -

S. No.	SHOW CAUSE	REPLY
1	One tube well is used for ground water abstraction without valid NOC	<p>It is submitted that the NOC from CGWA was obtained for three borewells.</p> <p>The renewal of the same was applied in 2013 to Delhi office. An application for renewal was again submitted to Regional Office of CGWA at Lucknow in 2015 (Copy of acknowledgement of the application is attached herewith).</p> <p>Apart from the above, we had obtained 2 water connection from Noida Authority to full fill our water requirement. First connection was obtained in 2015 when our Tower B became operational and second connection was taken in August 2019 after getting completion of tower C on 31.07.2019. On this count, our unit Suo-moto abundant two borewells.</p> <p>Now as per the Notification No 26-1/CGWA/PN/2018 dated 15.10.2019, the</p>

		last date of submission of application is 31.3.2020 but we have applied prior to the notified date.
2	The Tube well may be sealed immediately and photograph to be sent to regional office, Lucknow	As per your direction, we have sealed the bore & photographs for the same is enclosed for your reference.
3	Discharge of Domestic waste water in rainwater harvesting pits	<p>It is further submitted that on the day, when the inspection was conducted, our campus and the rain water harvesting system was under some maintenance work. On the night of 13th January, 2020, we had removed an old cooling tower and installed a new one on the terrace of tower A and it rained on that night as well.</p> <p>That furthermore, when the inspection was being conducted, our people were washing terrace after completion of the cooling tower work and the water reach to harvesting pit at gate no. 4 was from the terrace of tower A purely accidently. The water used to wash the terrace was the treated water.</p> <p>Now, we have repaired the drain broken in the process of building boundary wall and all surface water directly goes to the storm water drain only (Photographs attached) and we are now absolutely ready and willing for a fresh inspection to be conducted of our rain water harvesting system anytime. Once you complete the inspection, we are going to take up the annual maintenance of the same.</p>

Advant IT Parks Pvt. Ltd. is at the forefront of the modern IT/ITES infrastructure development in Noida who work with environment friendly policy. Over the years the company has developed an enviable record of successfully developing and managing world-class buildings for IT/ITES sector by utilizing state-of-the-art intelligent and sustainable



technologies. Advant Management has been at forefront of creating awareness about environment sustainability and saving water which is crucial resource.

We have adopted green belt adjacent to our plot from Noida authority and maintenance the same along with central verge below metro corridor in our front and greens on the sides of the road. For this purpose, we are using STP water and help saving of ground water extraction for maintenance of threes green areas by Noida Authority.

Therefore now, it is submitted that we are fully complying unit and fulfilling all the conditions applicable on us in respect to environment and water management. **Keeping in consideration the pointwise reply, it is requested to withdraw the issued Show Cause Notice and oblige.** We shall abide by any condition in favour of water and environment management if directed any further more.

Thanking you

Yours Truly

For Advant IT Park Pvt. Ltd.


 Authorised Signatory

Encl: as above

1. Copy of Acknowledgement of renewal application dated 08.10.2015. (Page 01 to 25)
2. Copies of 1st water connection alongwith payment confirmation. (Page 26 to 29)
3. Copies of 2nd water connection alongwith payment confirmation. (Page 30 to 31)
4. Copy of Notification No 26-1/CGWA/PN/2018 dated 15.10.2019 from Ministry of Jal Shakthi. (Page 32)
5. Photographs of Tube well sealing. (Page 33 to 34) 34A, 34B
6. Photograph showing that road surface water is being discharged in storm water drain. (Page 35 to 40)

CC :

1. The Member Secretary, CGWA,
Gallery No. 18/11 Jamnagar House,
Man Singh Road, New Delhi-110011
2. The District Magistrate,
G-33, Tulsi Marg, G Block, Pocket G,
Sector-27, Noida, Uttar Pradesh-201301
3. The Regional Officer,
Block F, Beta II, Greater Noida
Uttar Pradesh-201308



TRUE COPY



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा

ई-12/1, सेक्टर-1 नोएडा, गौतमबुद्धनगर
ई-मेल : ronoida@uppcb.com, फोन : 0120-4974552

सन्दर्भ संख्या : 1462/C/A - 668/20

दिनांक : 31-01-2020

S.pest

सेवा में,

ANNEXURE R-5/4

मै0 एडवेन्ट आई0टी0 पार्क
प्लॉट नं0-07, सेक्टर-142, एक्सप्रेस-वे,
नोएडा, गौतमबुद्ध नगर।

विषय:- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथा संशोधित के प्राविधानों के अनुपालन के संबंध में।

महोदय,

मा0 राष्ट्रीय हरित प्राधिकरण द्वारा ओ0ए0 सं0-1046/2019 में पारित आदेश दिनांक 20.12.2019 के अनुपालन में गठित समिति द्वारा आपके संस्थान के परिसर में स्थित रेन वाटर हारवेस्टिंग पिट का निरीक्षण दिनांक 14.01.2020 को किया गया। निरीक्षण के दौरान उक्त हारवेस्टिंग पिट में उत्प्रवाह निस्तारित किया जाता पाया गया। निस्तारित किये जा रहे उत्प्रवाह का नमूना एकत्र किया गया तथा प्रयोगशाला में जमा किया गया। प्रयोगशाला से प्राप्त उक्त उत्प्रवाह नमूने की विश्लेषण आख्या में विभिन्न परिचालक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानकों से अधिक पाये गये। इससे यह स्पष्ट है कि आप द्वारा रेन वाटर हारवेस्टिंग पिट में परिसर से जनित उत्प्रवाह को रेन वाटर हारवेस्टिंग पिट में डाला जाता है। इस संबंध में अपना स्पष्टीकरण इस कार्यालय को 15 दिनों के अन्दर प्रेषित करना सुनिश्चित करें अन्यथा आपके विरुद्ध उपरोक्त वर्णित अधिनियम के अन्तर्गत विधिक कार्यवाही किये जाने एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय को प्रेषित कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

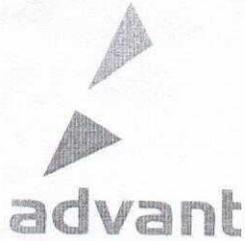
भवदीय

(डा0 अनिल कुमार सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:- मुख्य पर्यावरण अभियन्ता (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी


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Advant I.T. Park Pvt. Ltd.

Plot No. 7, Sector-142,

Expressway, Noida - 201 305 (U.P.)

Tel : 91-120-2459800-801

Fax : 91-120-2459850

Email : info@advantindia.com

Web : advantindia.com

CIN No. : U72200DL2004PTC130799

ANNEXURE R-5/5

Date: February 24, 2020

The Regional Officer
UP Pollution Control Board,
Sector 1, Noida
Dear Sir,

Sub:- Your notice no. 1462/C/A-668/20 Dated received by us on 10th February 2020.

With reference to above, We wish to inform that we have also got testing, of the water sample from rain water harvesting, done from third party Government Approved lab and copy of the report is enclosed herewith for your perusal.

We wish to inform you that all our buildings are IGBC green certified. We are following all norms prescribed by various government authorities. The day inspection was carried out our Rain water Harvesting system was under maintenance work . On 13th January night, we had dismantled our cooling towers on the terrace to install new cooling tower and it rained heavily. Please note that in normal circumstances blow-downs from cooling tower and drain goes directly to the storm water drain through a separate drain channel however, since dismantled cooling tower lying on terrace rain water from it might have reached RWH.

Test report attached herewith shows that all parameters are completely in the normal range and no abnormalities found.

Thank you

Yours Truly

Advant IT Park Pvt. Ltd.

Authorised Signatory

Enc: Test report

Recd
17/2
08/07/20

क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
ई-१२/१, सेक्टर-१, नोएडा



Laboratory: Plot No. 82A, Sector - 5, IMT Manesar, Gurugram - 122051 (Haryana)
Branch Off: Plot No. 24 & 25, Narayan Vihar, Block-B, Jaipur - 302035 (Rajasthan)
ISO 9001 | ISO 14001 | ISO 45001

Test Report

Sample Number : VEL/W/2002210015 **Report No. :** VEL/W/2002210015
Name & Address of the Party : M/s Advant IT Park Pvt. Ltd.
 Plot No. - 07, Sector - 142, Noida Express Way Noida (Uttar Pradesh)
Format No : 7.8 F-01
Party Reference No : Nil
Reporting Date : 24/02/2020
Period of Analysis : 21/02/2020-24/02/2020
Receipt Date : 21/02/2020
Sampling Date : 21/02/2020
Sample Description : Rain Water Sample
Location : Rain Water Harvesting Plant
Sample Collected by : VEL Representative- Mr. Shivam
Preservation : Refrigerated
Sampling and Analysis Protocol : APHA & IS
Sampling Quantity : 2.0 Ltr.
Sampling Type : _

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10500-2012#	
					Acceptable Limits	Permissible Limits
1	pH (at 25°C)	APHA 4500 H+B Electrometric Method:2017	7.49	--	6.5 to 8.5	No Relaxation
2	Colour	APHA 2120 B Visual Comparison Method:2017	*BDL(**DL 5Hazen)	Hazen	5	15
3	Turbidity	APHA 2130 B Nephelometric Method:2017	*BDL(**DL 0.1NTU)	NTU	1	5
4	Odour	APHA 2150 B Threshold Odour Method:2017	Agreeable	--	Agreeable	Agreeable
5	Total Hardness (as CaCO3)	APHA 2340 C EDTA Titrimetric Method:2017	228.00	mg/l	200	600
6	Calcium (as Ca)	APHA 3500 Ca B EDTA Titrimetric Method:2017	42.80	mg/l	75	200
7	Alkalinity (as CaCO3)	APHA 2320 B Titration Method:2017	298.00	mg/l	200	600
8	Chloride (as Cl)	APHA 4500 Cl B Argentometric Method:2017	159.00	mg/l	250	1000
9	Cyanide (as CN)	APHA 4500 CN D Titrimetric Method:2017	*BDL(**DL-0.0 5 mg/L)	mg/l	0.05	No Relaxation
10	Magnesium (as Mg)	APHA 3500 Mg B Calculation Method:2017	29.45	mg/l	30	100
11	Total Dissolved Solids	APHA 2540 C Gravimetric Method:2017	690.00	mg/l	500	2000
12	Sulphate (as SO4)	APHA 4500 E Turbidimetric Method:2017	63.48	mg/l	200	400
13	Fluoride (as F)	APHA 4500 F D Spands Method:2017	0.52	mg/l	1.0	1.5
14	Nitrate (as NO3)	IS 3025 (P-34), Chromotropic Method, RA:2003	8.12	mg/l	45.0	No Relaxation
15	Iron (as Fe)	APHA 3500 Fe B 1,10	0.24	mg/l	0.3	No Relaxation

WIDYU KAUSHIK
SR. ANALYST

Dr. Shiv Singh
 Page No. 1/3
 Singh

NOTE: a) The results listed refer only to the tested samples & applicable parameters
 b) Total liabilities of our lab will be restricted to the invoice amount only



Laboratory: Plot No. 82A, Sector - 5, IMT Manesar, Gurugram - 122051 (Haryana)
Branch Off: Plot No. 24 & 25, Narayan Vihar, Block-B, Jaipur - 302035 (Rajasthan)
ISO 9001 | ISO 14001 | ISO 45001

Test Report

Sample Number : VEL/W/2002210015

Report No. : VEL/W/2002210015

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10500-2012#	
					Acceptable Limits	Permissible Limits
15		Phenanthroline Method:2017				
16	Aluminium (as Al)	APHA 3111 D Direct Nitrous oxide Acetylene Flame Method:2017	*BDL(**DL-0.0 2 mg/L)	mg/l	0.03	0.2
17	Boron (as B)	APHA 4500 C Carmine Method:2017	*BDL(**DL-0.1 mg/L)	mg/l	0.5	1.0
18	Total Chromium (as Cr)	APHA 3111 B Direct Acetylene Flame Method:2017	*BDL(**DL-0.0 3 mg/L)	mg/l	0.05	No Relaxation
19	Phenolic Compounds (C6H5OH)	APHA 5530 C Chloroform Extraction Method:2017	*BDL(**DL-0.0 01 mg/L)	mg/l	0.001	0.002
20	Mineral Oil	APHA 5520 C Partition Infra Red:2017	*BDL(**DL-0.5 mg/L)	mg/l	0.5	No Relaxation
21	Anionic Detergents (as MBAS)	APHA 5540 C MBAS Method:2017	*BDL(**DL-0.0 2 mg/L)	mg/l	0.2	1.0
22	Zinc (as Zn)	APHA 3111 B Direct Acetylene Flame Method:2017	0.28	mg/l	5.0	15.0
23	Copper (as Cu)	APHA 3111 B Direct Acetylene Flame Method:2017	*BDL(**DL-0.0 3 mg/L)	mg/l	0.05	1.5
24	Manganese (as Mn)	APHA 3111 B Direct Acetylene Flame Method:2017	*BDL(**DL-0.0 6 mg/L)	mg/l	0.1	0.3
25	Cadmium (as Cd)	APHA 3111 B Direct Acetylene Flame Method:2017	*BDL(**DL-0.0 03 mg/L)	mg/l	0.003	No Relaxation
26	Lead (as Pb)	APHA 3111 B Direct Acetylene Flame Method:2017	*BDL(**DL-0.0 1 mg/L)	mg/l	0.01	No Relaxation
27	Selenium (as Se)	APHA 3114 B AAS Method	*BDL(**DL-0.0 1 mg/L)	mg/l	0.01	No Relaxation
28	Arsenic (as As)	APHA 3114 B AAS Method	*BDL(**DL-0.0 1 mg/L)	mg/l	0.01	0.05
29	Mercury (as Hg)	APHA 3112 B Cold Vapor AAS Method:2017	*BDL(**DL-0.0 01 mg/L)	mg/l	0.001	No Relaxation
30	Total Coliform	IS 1622:1981(RA-2019)	500	MPN/10 0 ml	Shall not be detectable in any 100 ml sample	--
31	E.Coli	IS 1622:1981(RA-2019)	300	MPN/10 0 ml	Shall not be detectable in any 100 ml sample	--

MEENU KAUSHIK
SR. ANALYST

Page No. 2/3
Prakash Singh

NOTE: a) The results listed refer only to the tested samples & applicable parameters
 b) Total liabilities of our lab will be restricted to the invoice amount only

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Uploaded on
www.seiaaup.in

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

ANNEXURE R-5/6

To,

Mr. Sunil Sharma,
Director,
M/s Advant IT Park Pvt. Limited,
Plot no-7, Sector-142,
Expressway Noida, U.P- 201305

Ref. No. 297/Parya/SEAC/3421/2015

Date: 02/09/2016
August, 2016

Sub: Environmental Clearance for Expansion of Advant IT Park at Plot No-7, Sector-142, Noida, Tehsil- Dadri, G.B.nagar, of M/s Advant IT Park Pvt. Limited, Regarding.

Dear Sir,

Please refer to your application/letters dated 07-10-2015, 01-12-2015, 18-12-2015, 18-02-2016, 10-05-2016 & 31-05-2016 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. A presentation was made by the representative of the project proponent along with their consultant M/s Paramarsh, in the SEAC meeting dated 28-06-2016.

The Project proponent, through documents (submitted to SEAC) and presentation made during meeting, has informed to the SEAC that:-

1. The environmental clearance is sought for Expansion of Advant IT Park at Plot No-7, Sector-142, Noida.
2. The proposed expansion comprises of addition of 3 towers namely Tower C (2B+G+21+2services), Tower D (G+2) and Tower E (G+2) and part of 13th floor in Tower B.
3. The total plot area of the project is 24,845.00 sqm and Built-up area is 144,730.883 sqm.
4. Comparative Area Statement:-

Items	Area Statement (sqm)		
	Existing (sqm)	After Proposed Expansion	Total Area (sqm)
Total Plot area	24,845.0	No change	24,845.0
Ground Coverage	4,522.23	2,925.04	7,447.27
FAR	53,656.68	23,362.81	77,019.50
Permissible FAR 2.0 = 49690.0 sqm	(Tower A & B)	(Tower C, D & E)	
Purchasable FAR 0.5 = 12422.5 sqm			
FAR for Metro 0.5 = 12422.5 sqm			
Area 5% Green FAR 0.1 = 2484.5 sqm			
Total FAR – 3.1 = 77019.5 sqm			
Permissible Services Area (15% for services on 3.0 FAR) = 11180.25 sqm	7,188.348	3,732.59	10,920.93
Basements (2 level)	B-1 = 12777.1 B-2 = 13985.1 Total = 26,762.2	B-1 = 3125.61 B-2 = 3125.61 Total = 6,251.22	33,013.44
Non FAR Area Under parking, Balcony & refuge area	364.339	23,412.66	23,777.0



Built-up Area	87,971.598	56,759.285	144,730.8
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5. Tower Wise Details:-

Particulars	Previous	Proposed (Expansion)	Height (m)
Towers	Tower A – 2B + G+ 14	-	65.69
	Tower B – 2B + G+ 12	13 th Floor 1330.4 sqm	52.49
	-	Tower C 2 B+ G+21+2 Services	97.85
	-	Tower D G+ 2	18.60
	-	Tower E G+ 2	18.60

6. Land Use Details :-

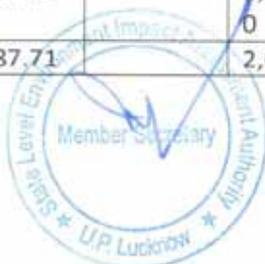
S. N.	Details	Area (m ²)	%
1	Ground coverage (Institutional)	7,447.2	30.0
2	Area under Road	4310.0	17.4
3	Area under Green	8698.8	35.0
4	Rest open area (Parking, other services)	4389.0	17.6
5	Total	24,845.0	100.0

7. Landscape plan details :-

GREEN AREA CALCULATION	
Plot Area	24,845 sqm
Ground Coverage	7447.27 sqm
Open Area	17397.73 sqm
Green area Provided	8699.49 sqm (35% of plot area)
Hard & Soft Green Area	17 % and 18% of plot areas
Non Basement Area	31.2 % of plot area
Nos. of Trees required	Total Open Area/80sqm = 218 nos.
Provided Trees	250 nos.

8. Details of Proposed Tower C :-

FLOOR	TOWER - C							
	FAR. AREA	SERVICE AREA	NON FAR. AREA	NON FAR (REFUGE AREA)	TOTAL	BALCONY	TOTAL BUILT-UP AREA	GROU ND COVR.
	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT .)
2ND BASEMENT			3,125.610		3,125.610		3,125.610	
1ST BASEMENT			3,125.610		3,125.610		3,125.610	
GROUND FLOOR	1,759.724	131.040	247.446		2,138.210		2,138.210	2,138.210
1ST FLOOR	974.130	16.830	1,071.877		2,062.837	49.270	2,112.107	
2ND FLOOR	64.960	0.000	1,071.800		1,136.040	21.090	1,157.130	
3RD FLOOR			2,087.710		2,087.710		2,087.710	
4TH			2,087.710		2,087.710		2,087.710	



FLOOR			0		0		0	
5TH FLOOR			2,087.71 0		2,087.71 0		2,087.71 0	
6TH FLOOR			2,087.71 0		2,087.71 0		2,087.71 0	
7TH FLOOR			2,087.71 0		2,087.71 0		2,087.71 0	
8TH FLOOR			2,087.71 0		2,087.71 0		2,087.71 0	
9TH FLOOR			2,087.71 0		2,087.71 0		2,087.71 0	
10TH FLOOR			2,087.71 0		2,087.71 0		2,087.71 0	
SERVICE FLOOR - 1			1,884.47 0		1,884.47 0		1,884.47 0	
11TH FLOOR	1,615.27 0	269.200			1,884.47 0		1,884.47 0	
12TH FLOOR	1,615.27 0	269.200			1,884.47 0		1,884.47 0	
13TH FLOOR	1,615.27 0	269.200		52.200	1,936.67 0		1,936.67 0	
14TH FLOOR	1,615.27 0	269.200			1,884.47 0		1,884.47 0	
15TH FLOOR	1,615.27 0	269.200			1,884.47 0		1,884.47 0	
16TH FLOOR	1,615.27 0	269.200		52.200	1,936.67 0		1,936.67 0	
17TH FLOOR	1,615.27 0	269.200			1,884.47 0		1,884.47 0	
18TH FLOOR	1,615.27 0	269.200			1,884.47 0		1,884.47 0	
19TH FLOOR	1,615.27 0	269.200		52.200	1,936.67 0		1,936.67 0	
SERVICE FLOOR - 2			1,884.47 0		1,884.47 0		1,884.47 0	
20TH FLOOR	1,615.27 0	269.200			1,884.47 0		1,884.47 0	
21ST FLOOR	798.420	364.133			1,162.55 3		1,162.55 3	
TERRACE FLOOR		369.970			369.970		369.970	
TOTAL	19,749.9 34	3,573.97 3	29,112.2 43	156.600	52,592.7 50	70.360	52,663.1 10	2,138.2 10

9. Details of Proposed Towers D & E :-

FLOOR	TOWER-D					
	FAR. AREA	SERVICE AREA	TOTAL	BALCONY	TOTAL BUILT-UP AREA	GROUND COVR.
	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)
GROUND FLOOR	381.410	0.000	381.410		381.410	381.410
1ST FLOOR	381.410	0.000	381.410	46.510	427.920	
2ND FLOOR	381.410	0.000	381.410	46.510	427.920	



TERRACE FLOOR		55.164	55.164		55.164	
TOTAL	1144.230	55.164	1199.394	93.020	1,292.414	381.410
FLOOR	TOWER-E					
	FAR. AREA	SERVICE AREA	TOTAL	BALCONY	TOTAL BUILT-UP AREA	GROUND COVR.
	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)	(SQ.MT.)
GROUND FLOOR	405.420	0.000	405.420		405.420	405.420
1ST FLOOR	405.420	0.000	405.420	115.830	521.250	
2ND FLOOR	405.420	0.000	405.420	115.830	521.250	
TERRACE FLOOR		25.480	25.480		25.480	
TOTAL	1216.260	25.480	1241.740	231.660	1473.400	405.420

10. Water Calculations Details :-

S. No.	Description	Population	Rate of fresh water demand (lpcd)	Water Requirement (KLD)
1.	Office Occupants	8200	45 LPCD	369.0
3.	Visitors (10 % of Office Occupants)	850	15 LPCD	12.7
4.	Restaurant	900	75 PCD	67.5
	Maintenance Staff	400	45 LPCD	18.0
5.	Horticulture and Landscape development	8698 sqm	2.5 l/sqm	25.0
6.	Cooling water for DG sets & HVAC	0.9 l/KVA/Hr (@ 8 hrs)		250.0
	Net Water Demand			742.2
7.	Water required for fire fighting	@ 1% of total water requirement		7.0
Total water Demand			say 750 KLD	

11. Power Requirement Details:-

Particulars	Existing	After Proposed Expansion
Power Requirement	4.4 MVA	6 MVA
Source	Noida Power Corporation Ltd	
DG Sets	6 x 1500 KVA + 1 750 KVA	
Solar Light	100 % in common areas	
RWH Pits	01 RWH Tank and 06 pits	

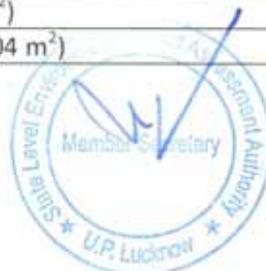
12. Number of rainwater harvesting pits provided: 6 Pits

13. Solid waste generation details:-

S. N.	Description	Population	gm/capita/day	Solid Waste (in Kg/Day)
1	IT Office Area			
	Permanent Population	8200	0.2	1640
	Floating population	850	0.1	85
2	Restaurant	900	0.2	180
3	Maintenance Staff	400	0.2	80
4	Green & open spaces		15 Kg/acres	30
	STP sludge			40
	TOTAL IN KG/Day			2055
	Say MT/DAY			2.05

14. Parking provided:

Surface Parking @20 sqm/ ECS (2389.33 m ²)	120 ECS
Basement Parking @ 30 sqm/ ECS (30519.04 m ²)	1017 ECS



MLCP @30 sqm/ ECS (18844.637 m ²)	628 ECS
Total ECS Provided	1765 ECS

Items	Area Statement (sqm)		
	Existing (sqm)	After Proposed Expansion	Total Area (sqm)
Total Plot area	24,845.0	No change	24,845.0
Ground Coverage	4,522.23	2,925.04	7,447.27
FAR	53,656.68	23,362.81	77,019.50
Permissible FAR 2.0 = 49690.0 sqm	(Tower A & B)	(Tower C, D & E)	
Purchasable FAR 0.5 = 12422.5 sqm			
FAR for Metro 0.5 = 12422.5 sqm			
Area 5% Green FAR 0.1 = 2484.5 sqm			
Total FAR – 3.1 = 77019.5 sqm			
Permissible Services Area	7,188.348	3,732.59	10,92
(15% for services on 3.0 FAR) = 11180.25 sqm			0.93
Basements (2 level)	B-1 = 12777.1 B-2 = 13985.1 Total = 26,762.2	B-1 = 3125.61 B-2 = 3125.61 Total = 6,251.22	33,013.44
Non FAR Area Under parking, Balcony & refuge area	364.339	23,412.66	23,777.0
Built-up Area	87,971.598	56,759.285	144,730.8

15. The project proposals are covered under category 8(a) of EIA Notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 28/06/2016 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 12/08/2016 decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:-

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.



13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.



36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.



61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. No further vertical expansion shall be allowed until or unless the structural designs are vetted & safety certificate obtained before start of the project.
2. Provision of parking should be restricted to ECS as required under Development Authority bye-laws.
3. Provision of setback on all sides should be made as per Development Authority bye-laws.
4. Copy of all NOCs from different Departments shall be obtained prior to start of construction.
5. Necessary planning for any anticipated expansion should be incorporated in present design in view of structural stability.
6. An underground water reservoir shall be planned within the premises for storage of rain water.
7. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2000 (as amended).
8. 03 m peripheral green shall be provided around the project inside the project boundary.
9. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt.
10. Project falling with in norm area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
11. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
12. For the treatment for total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP



- conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
13. Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of treated water.
 14. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in-house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to back side boundary with shortest out let. Operation and the maintenance cost of the STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal.
 15. Total cost of the project is Rs. 398.0 Cr. Corporate Social Responsibility (CSR) plan along with budgetary provision amounting to minimum 2% of the project cost (Rs. 3.4 Cr.) shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith six monthly compliance reports.
 16. LEDs should be used in all common areas and corridors. 100% solar lighting is to be provided in the open areas/ stairs cases.
 17. All entry/exit point should be bell mouth shaped.
 18. To discharge excess treated waste water into public drainage system, permission from the competent authority to be taken prior to any discharge.
 19. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
 20. An underground Pucca tank for collection/reuse of rain water may be constructed.
 21. Height of the stack should be provided based on combined DG sets capacity and be 6mt higher than the tallest building.
 22. Post project monitoring for air, water (surface + ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
 23. Crèche to be provided during the construction/operation phase.
 24. LIG & EWS housing to be provided as per U.P. Govt. Orders and building bye laws.
 25. Provision of separate room for senior citizen with proper amenities shall be made.
 26. Protection shall be provided on the windows of the high rise flats for security of residents.
 27. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the competent authority.
 28. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
 29. For any extraction of ground water, prior permission from CGWB shall be taken.
 30. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
 31. Possibilities of use of treated waste water for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purpose.
 32. Mobile toilets, safe drinking water facility, sanitation facility and eco friendly fuels etc. Shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Noida. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves



the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



No...../Parya/SEAC/3421/2015

Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, G.B.Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Regional Officers, Regional Office, UP Pollution Control Board, G.B. Nagar.
7. Copy to Web Master/ guard file.

(S.C. Yadav)
Member Secretary, SEIAA

TRUE COPY



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194356/UPPCB/Noida(UPPCBRO)/CTO/both/NOIDA/2023

Date: 01/11/2023

To,

M/s

ADVANT IT PARK PVT LTD

Advant IT Park Pvt Ltd., Plot No. 7, Sector-142, Expressway Noida

**Application Id-
23089489**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **ADVANT IT PARK PVT LTD** located at **Advant IT Park Pvt Ltd., Plot No. 7, Sector-142, Expressway Noida.** subject to the provisions of **the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ADVANT IT PARK PVT LTD** **granted for the period from 01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	IT/ITES Project	..	Metric Tonnes/Day
2	(Plot Area 24845 sqm Built up Area 144730 sqm)	..	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	427 KLD	STP	Re-use in flushing and gardening, remain will be disposed through authority drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5-9
2	BOD (mg/L)	20 mg/l
3	TSS (mg/L)	100 mg/l
4	Fecal Coliform (MPN/100ml)	<230

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	6x1500 KVA DG Set	Dual Fuel	6	Sulphur Dioxide	As per norms
2	1x750 KVA DG Set	Dual Fuel	1	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	7	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s ADVANT IT PARK PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat 5.1 Used or spent oil	Through Authorised Recycler/TSDF	1 KL/Annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The unit shall not abstract the ground water under any circumstances without prior permission from the CGWA/UPGWD. Water shall be obtained from legally permissible sources only. If the project fails to comply with this condition then this consent shall automatically stand revoked.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.
4. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
5. The Unit shall comply with the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The Unit shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
7. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
8. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically

suspended for that period.

15. Unit shall install flow meters on inlet and final outlet of STP and maintain log book.

16. Project shall maintain records regarding generation & disposal of municipal solid waste and submit necessary permission from competent authority for disposal of solid waste generated in project.

17. At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.

18. This consent is only valid for emission generated from DG Sets. Project shall obtain CTE before installing any other source of emission i.e. DG Sets etc.

19. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

20. Unit shall comply with Board's OM dated 27-02-2020 regarding stringent norms in CEPI areas.

21. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.

24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 76 and 77.

26. Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

27. Project shall ensure to maintain MLSS in aeration tank of STP.

28. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

29. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.

30. The project shall ensure compliance of the order dated 15.11.2022 passed in the Hon'ble National Green Tribunal, New Delhi in OA No. 392/2022 Prasun Pant and others vs. Union of India and others.

31. Environmental compensation, if any, imposed against the project will be deposited by the PP.

**PRADEEP
SHARMA**

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PRADEEP SHARMA
Date: 2023.11.08 12:23:47
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**CEO
C-1**

Copy to:

Regional Officer, U.P. Pollution Control Board, Noida.

**PRADEEP
SHARMA**

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PRADEEP SHARMA
Date: 2023.11.08
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**CEO
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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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